

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CA(IB).No. 807/KB/2018  
CA(IB).No. 365/KB/2018  
Misc. A. No. 220/KB/2018  
Misc. A. No. 674/KB/2018  
C.P.No.173/KB/2017

Present: Hon'ble Member (J), Shri Jinan K.R.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3<sup>RD</sup> SEPTEMBER, 2018, 10:30 A.M.**

Name of the Company		Berger Paints India Ltd.-Versus-Precision Engineers & Fabricators Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ishani Sen Gupta, Adv. For Financial Creditors  
I & T Finance

3/9/18

1. Anindbar Ray.

2. Debraj

3. Rajesh Upadhyay

} Adv. for Precision Engineer  
& Fabricator

Rajesh Upadhyay  
3/9/18

1) MR RAMESH CH. PRUSTI, ADV.

2) MS. MANINI KABI, ADV.

} Union Bank of India  
for Financial Creditors

Manu keki  
Adv  
3/9/2018

1. MANJU BHUTERIA, Adv.

2. URMILA CHAKRABORTY, Adv.

3. S. K. BANERJEE, Adv.

} For the  
AXIS Bank Ltd.  
in CA 807 A  
2018 3P

P. T. O.

## ORDER

Ld. Counsel for the financial creditors and the corporate debtor is present.

CA(IB) No. 807/KB/2018 came up for consideration on today. The Resolution Applicant sought time to file reply affidavit. Time is granted. Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the applicant. Applicant is directed to file rejoinder, if any, within 7 days by serving a copy of the rejoinder to the Resolution Applicant.

Ld. Counsel appearing for the financial creditor, Axis Bank Ltd. filed an application praying for preponement of the date of hearing stating an urgency so as to liquidate the corporate debtor in which Resolution Plan has already been approved. Though the application filed is defective, subject to curing the defect and numbering it before 3 P.M., today, the application is heard. The urgency set up being found satisfactory, it is liable to be allowed. Accordingly all the pending CA's are preponed for hearing to 14/09/2018.

In Misc. A. No. 674/KB/2018 the applicant file rejoinder after serving copy to the respondent.

Give a copy of the order to the Registry.

List it on 14/09/2018 at 12 noon for hearing along with all the interim applications.

Sd

(Jinan K.R.)  
Member (J)